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Title: Need to reintroduce the Bill No.21 of 1996 in the coming session to recommend for inclusion of Koch-Rajbanshi community of Assam as scheduled Tribe(P).

SHRI MADHAB RAJBANSHI : Mr. Chairman, Sir, I would like to raise a very important matter, which has become a constitutional crisis in the State of Assam.

Out of the 2.10 crore population in Assam, 60 lakhs are from Koch-Rajbanshi community. They were enlisted as Scheduled Tribe (Place) for the first time by an Ordinance No.1 of 1996. It was followed by second, third and fourth Ordinances. It was promulgated for the fourth time by the hon. President of India. It has lapsed now. A Bill, No. 21 of 1996, was introduced in the Eleventh Lok Sabha. But Lok Sabha formed a Parliamentary Committee with Shri Amar Roy Pradhan as the Chairman. That Committee went to Assam to take the opinion of different communities. That Parliamentary Committee had also recommended that Koch-Rajbanshi community should be enlisted as Scheduled Tribe..(Interruptions)

सभापति महोदय : आप लोगों ने नाम दिया है ?

SHRI MADHAB RAJBANSHI : The Chief Minister of Assam also wrote a letter to the Government of India expressing his opinion on the report of the Parliamentary Committee. He had recommended for the inclusion of Koch-Rajbanshi as Scheduled Tribe (P).

Now the Ordinance has lapsed. It has become a constitutional crisis for the fourth time. Sixty lakhs people are living in Assam. Neither are they treated as SC nor ST in the State of Assam.. (Interruptions)

श्री रतिलाल कालीदास वर्मा (धन्धुका): हम जब लिखकर देते हैं तो हमारा नाम नहीं आता।

... (व्यवधान)

सभापति महोदय : आपने सूचना नहीं दी है, यहां सूची में आपका नाम नहीं है। कृपा करके आसन ग्रहण कीजिए।

... (व्यवधान)

श्री रतिलाल कालीदास वर्मा : हाउस वैसे तो चलता नहीं है और कभी चलता है तो इस तरह से चलाते हैं। सभी मैम्बर्स लिखकर देते हैं। जीरो ऑवर तो पूरा दिन चलता है।

... (व्यवधान)

SHRI MADHAB RAJBANSHI : We are not getting any admission in engineering colleges, medical colleges and in any other institutions. We are not getting any appointment in any place. The Government has refused appointment for us as we are neither SC nor ST. My last submission is that the Government should reintroduce the Bill No.21 of 1996 in the coming Session so that the 60 lakh people of this community can lead a better life, get admission and appointment in the State of Assam. This is my request.

SHRI SOMNATH CHATTERJEE : A statement is to be made.

सभापति महोदय : अब शून्य काल समाप्त हुआ। ध्यानाकर्षण प्रस्ताव की सूचना।

... (व्यवधान)

सभापति महोदय : अब नहीं सुनेंगे। श्री एच.डी. देवेगौड़ा।

श्री मोहम्मद अली अशरफ फातमी : सभापति जी, इनसे स्टेटमेंट दिलवा दिया जाये। कल मंत्री जी ने वायदा किया था, जो सिविल एथारिटी के जरिये आर्मी लगाने की बात बिहार के अन्दर हुई थी, उसके मामले में आज मंत्री जी को यहां स्टेटमेंट देना था। मंत्री जी यहां पर बैठे हुए हैं, उनसे स्टेटमेंट दिलवाइये।

... (व्यवधान)